Shri Indrajit Gupta: The hon. Prime Minister said a little while ago that the Central Government had issued directives to the effect that no positive drive should be continued. What is the present attitude of Government in those cases where indirect donations to the Defence Fund were organised by people who agreed to work on Sundays or extra hours, extra shifts and so on? In their case, would this be there voluntarily or could they revert to their former working system where they wanted it?

Shri Lal Bahadur Shastri: If it was voluntary, then it is open to them, if they want to continue, to do so. It would be most welcome. If they do not want to continue, I do not think Government will in any way compel them.

Migrants from Indian Enclaves in East Pakistan

+429. Shri Yashpal Singh:
Shri Indrajit Gupta:
Shri Bade:
Shri Vidya Charan Shukla:

Will the Minister of External Affairs be pleased to refer to the reply given to Starred Question No. 917 on the 6th April, 1964 and state:

- (a) whether people residing in Indian Enclaves in Easi Pakistan are still migrating to West Bengal due to insecurity of the life and property there; and
- (b) what was the response of the East Pakistan Government to the firm protest that was lodged with them at the State level?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Yes, Sir. 1886 persons have come over to West Bengal from Indian Enclaves in East Pakistan between 22nd March and 31st August, 1964 However, the situation in the Enclaves is now reported to be peaceful.

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(b) The East Pakistan Government has denied allegations of harassment caused by Pakistan nationals to the residents of Indian Enclaves.

श्री यशपाल सिंह : क्या सरकार यह बता सकती है कि श्रव रोजाना कितने लोग पाकिस्तान से हिन्दस्तान में श्रा रहे हैं ?

Shrimati Lakshmi Menon: I have not got the figure, but now the situation is normal and there is no further migration from the enclaves.

श्री यशपाल सिंह : क्या सरकार को पता है कि जो ग्राने वाले लोग हैं उनको ग्राइडेंटिफिकेशन कार्ड हासिल करने में, वीसा ग्रीर परमिट इत्यादि हासिल करने में बहुत दिक्कत होती है ग्रीर दपतरों के ऊपर उनको बहुत ज्यादा खड़े रहना पड़ता है, यदि हां, तो उसके लिए सरकार ने क्या इतजाम किया है ?

Shrimati Lakshmi Menon: They are given the same relief and rehabilitation benefits as other refugees from East Pakistan, although they are not refugees.

Shri Indrajit Gupta: Since these are Indian enclaves, Indian territory, what is there to prevent, if necessary, our despatching troops or security forces and posting them in those areas to see that the inhabitants are not harassed in any way?

Shrimati Lakshrui Menon: The hon. Member would recall there is an agreement regarding exchange of Indian enclaves in Pakistan with Pakistan enclaves in India. The proposal is under consideration. Necessary legislation has been passed. We are only waiting for demarcation so that the date can be fixed.

Shri Indrajit Gupta: My question was not about exchange of enclaves but about protection of the inhabitants in Indian territory who are being subjected to repression or harassment.

Why cannot we take steps to directly protect them because it is our territory?

Shrimati Lakshmi Menon: The difficulty is of sending anybody across, Pakistan to the Indian enclaves for this purpose.

Mr. Speaker: Next question.

श्री प्रकाशवीर शास्त्री : मैं प्रार्थना करता हूं कि क्वैश्चन 444 ग्रब ने निया जाये क्योंकि यह बहुत महत्वपूर्ण सवान है। जयप्रकाश नारायण जी की पाकिस्तान यात्रा के सम्बन्ध में यह है।

प्राप्यक्ष महोदयः मेरे लिये यह करना मुक्किल होगा। ऐसी चीजों में में भ्राम तौर पर जो भ्राडंर है, उसी पर चलता हं।

Dragon's Project

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Shri Hem Raj:

*430. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of **Defence** be pleased to refer to the reply given to Starred Question No. 389 on the 2nd March, 1964 and state:

- (a) whether the investigations into the allegations of corruption in the Dragon Project have been completed;
 and
 - (b) if so, the result thereof?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) Yes, Sir. The investigations by the Special Police Establishment have been completed.

(b) The final reports in respect of four cases are awaited from Special Police Establishment. In the remaining case, the question of taking departmental action against three officers is under consideration.

Shri Hem Raj: How many officers involved have been found guilty in this?

Dr. D. S. Raju: The officers in the fourth case in which investigation has been completed are Lt. Col. K. P. P. Nair.....

Mr. Speaker: The number.

Dr. D. S. Raju: Five.

Shri Hem Raj: What action has been taken against those officers?

Dr. D. S. Raju: Two officers have been suspended so far.

Shri Ramachandra Ulaka: What is the nature and extent of the punishment awarded to the officer_s against whom the investigations were completed?

Dr. D. S. Raju: The departmental committee will deal with it and award the punishment.

Shri Ranga: May I know whether the report of this inquiry committee, or at least a summary of the report, would be placed on the Table? If not, will it be placed at least before the Estimates Committee or the Public Accounts Committee? Because we must know the nature of the offences committed by these people, under what circumstances and so on. There was an earlier committee also to inquire into the Tusker project.

The Minister of Defence (Shri Y. B. Chavan) These are not committees as such. They are police investigations. I do not think police investigation reports would be placed on the Table.

Shri Ranga: On these investigation reports, action is being taken. There were other investigations on the Tusker project and so on. Crores of rupees are going down the drain. That is why I said that either to the Estimates Committee or to the Public Accounts Committee or to the Public Accounts Committee it must be made available.

Mr. Speaker: The Minister might consider it.